

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.399 of 1994

Friday this the 11th day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. S. Kasipandian, Administrative Member

V. K. Pillai, Khalasi  
South Western Rivers Division  
Central Water Commission,  
H. No. 126/XLIV, Khalifa Buildings  
SRM Road, Ernakulam North PO  
Cochin.18.

.....Applicant

(By Advocate M/s MC Cherian and TA Rajan)

Vs.

1. The Chairman,  
Central Water Commission,  
Sewa Bhavan, R.K. Puram  
New Delhi.

2. The Executive Engineer,  
Central Water Commission,  
South Western Rivers Division,  
Khalifa Buildings, Cochin-18.

...Respondents

(By Advocate Mr.C. Kochunni Nair, Sr.CGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant claims certain benefits which according to him fell due on 8.7.83. He has made Annexure A9 representation and that is pending consideration before 1st respondent.

2. Learned Standing Counsel submits that this representation is highly belated and that applicant is

not entitled to any relief. If it is belated respondents may tell him so, and we need not take on ourselves the responsibility for that. We direct respondents to pass appropriate orders on Annexure A9 making it clear that this order will not revive a cause of action, if it is already barred by limitation.

3. With the aforesaid directions, application is disposed of. No costs.

Dated the 11th day of March, 1994.

*S. K. Nair*

S. KASIPANDIAN  
ADMINISTRATIVE MEMBER

*Chettur Sankaran Nair*

CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN

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